

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 3535
TO BE ANSWERED ON 08.08.2016**

MISBEHAVIOUR WITH SC/ST STUDENTS

†3535. SHRI BHANU PRATAP SINGH VERMA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether cases of misbehaviors with Scheduled Caste/Scheduled Tribe students have come to light in the educational institutes of the country particularly in Uttar Pradesh;
- (b) if so, the details thereof;
- (c) whether teachers have been found to involved in such cases; and
- (d) if so, the details thereof and the action taken thereon?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. MAHENDRA NATH PANDEY)**

(a) to (d) : Universities are autonomous bodies which are governed by their own Acts and Statutes, Ordinances and Regulations made thereunder. The Acts of the respective universities, stipulate that the university shall not discriminate on grounds of caste, religion, etc. Universities are competent to take all administrative decisions including prevention of all kinds of harassment and discrimination against any section of students.

The Government of India and University Grants Commission (UGC) have issued several instructions to all State Governments and Centrally Funded Educational Institutions to curb misbehaviour / discrimination of any kind against any section of students. In order to check misbehaviour / discrimination and harassment of any section of students and to strengthen the grievance redressal mechanism, the UGC has formulated the UGC (Promotion of Equity in Higher Education Institutions) Regulations, 2012 and the UGC (Grievance Redressal) Regulations, 2012.

In a Conference of Vice Chancellors of Central Universities held on 18.02.2016, all the Vice Chancellors and senior officers of Central Universities were asked to be vigilant and to ensure that the students from these categories are not put to any disadvantage or hardship.
